

[Shri Mehr Chand Khanna]

effects of about 49 families, and minor injuries to 3 or 4 displaced persons sleeping near Shri Acharya. Shri Acharya himself suffered severe burns from which he died. He was in very weak health on account of his advanced age and could not stand the shock of the burns.

in force in the Union Territory of Tripura."

The motion was adopted.

**Shri Karmarkar:** Sir, I introduce the Bill.

12-27 hrs.

MOTION ON ADDRESS BY THE PRESIDENT—*contd.*

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri T. N. Viswanatha Reddy and seconded by Shri Ansar Harvani on the 15th February, 1960, namely:—

"That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 8th February, 1960."

The hon. Prime Minister.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Mr. Speaker, Sir, this subject has been under debate in this House for a full week and a large number of Members have spoken on it, some in favour of the motion and some in opposition to it. There are, I believe, about 240 amendments tabled; and, in the course of discussion, a large number of subjects have been touched upon. But, by and large, it may be said that this discussion has been almost a discussion on foreign affairs; and in regard to foreign affairs too, rather limited to our border issues with China and even that has been further limited to the invitation I have issued to Premier Chou En-lai in this connection. Therefore, Sir, I think, perhaps, it would be better for me also to concentrate on a few of the important issues raised—more important points raised—rather than perambulate over the whole field of these 240 amendments.

TRIPURA MUNICIPAL LAW  
(REPEAL) BILL\*

**The Minister of Health (Shri Karmarkar):** Sir, I beg to move for leave to introduce a Bill to provide for the repeal of the municipal law in force in the Union Territory of Tripura.

**Mr. Speaker:** The question is:

"That leave be granted for leave to introduce a Bill to provide for the repeal of the municipal law